

24/2/99-8

Case called out.

Shri G.S. Walia for
applicants states that
he has no instructions
on the case of 1992,
and seeks short
adjournment.

Shri V.S. Masurkar for
Respondents.

We cannot grant
any further adjournment
since it is a very old
case of 1992,

OA is dismissed
for non-prosecution.

No costs.

[Signature]
(D.S. Bawej) (R.G. Vaidyanath)
alip. MLA) B.C.

[Signature]
25/2
S 26(2)

Order/Judgement despatched
to Applicant/Respondent(s)

on 17/3/99

16/3/99